

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) India is a vibrant pluralistic society founded on strong democratic principles and practices. The Indian Constitution guarantees Fundamental Rights to all citizens including the Right to Freedom of Religion. There are adequate provisions under the Indian Penal Code (IPC) to deal with the offences relating to religion. The violations of such rights are dealt in accordance with the provisions of the laws in force.

Extremist activities in Jammu and Kashmir

2590. SHRI MANAS RANJAN BHUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of extremist activities and Cross-Border Terrorism have been increasing in Jammu and Kashmir, if so, the details thereof; and

(b) what was the number before withdrawal of Article 370 and after withdrawal of Article 370 in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) While the incidents of terrorist violence in Jammu and Kashmir have declined after 5th August, 2019, there has been an increase in the infiltration attempts from across the border.

During the 115 days period from 5th August 2019 till 27th November 2019, there have been 88 incidents of terrorist violence as compared to 106 such incidents from 12th April 2019 till 4th August 2019.

During the 88 days period from 5th August 2019 till 31st October 2019 there have been 84 attempts of infiltration as against 53 such attempts from 9th May 2019 till 4th August 2019. Correspondingly, estimated net infiltration has increased from 32 to 59 during the above period.

Modernisation of Gujarat police

†2591. SHRI NARANBHAI J. RATHWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any action has been taken by Government for equipping Gujarat police system with modern technology and buying modern equipments;

(b) if so, the details thereof for last three years and the year-wise details of amount spent thereon; and

†Original notice of the question was received in Hindi.